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Date: 10/12/2025

(2024) 05 CAL CK 0066

Calcutta High Court (Appellete Side)

Case No: WPA No. 26923 Of 2006, CAN 1 Of 2008 (Old No: CAN 2759/2008), CAN 2, 3 Of 2022

Chanchal Kumar Ghosh

APPELLANT

Vs

Union Bank Of India & Ors.

RESPONDENT

Date of Decision: May 24, 2024

Acts Referred:

- Constitution Of India, 1950 Article 311(2)
- Haryana Civil Services (Punishment and Appeal) Rules, 1952 Rule 7(5), 14, 14(8)
- Indian Penal Code, 1860 Section 120B, 302
- Advocate s Act, 1961 Section 2(i)

Hon'ble Judges: Raja Basu Chowdhury, J

Bench: Single Bench

Advocate: R.L. Moitra, Krishna Pada Pal, Souvik Maji, Ranjay De, Basabjit Banerjee, A.A.

Bose

Final Decision: Disposed Of

Judgement

Raja Basu Chowdhury, J",

- 1. The application for restoration, application for condonation of delay and the writ petition have been taken up for consideration together.",
- 2. Since the writ petition itself was taken up for consideration and extensively heard, I am of the view that the writ petition should be disposed of on",

merits. Having regard to the above and having heard the learned advocates and having considered the explanation given by the petitioner, the delay in",

filing the restoration application praying for recall of the order dated 11th April, 2016, is condoned and upon being satisfied that the petitioner has been",

able to sufficiently explain the reasons for non-appearance on 11th April, 2016, when the writ petition was dismissed for default, the order dated 11th",

April, 2016 is recalled and the writ petition is restored to its original file and number. Accordingly, CAN 2 of 2022 and CAN 3 of 2022 are disposed of.",

WPA 26923 of 2006,

1. The present writ petition has been filed, inter alia, challenging the show-cause notice dated 18th May, 2002, the Articles of Charge dated 19th",

August, 2002, the enquiry report dated 11th January, 2003, the Final Order dated 26th March, 2003 and the Appellate Order dated 11th August, 2006.",

2. The petitioner was appointed as a Clerk in the Union Bank of India (hereinafter, the "respondent bankâ€) and by dint of his sincerity, devotion",

and perseverance had risen to the rank of the Assistant Manager. Unfortunately, by an order dated 27th December, 2001, the petitioner was placed",

under suspension with immediate effect. Following the aforesaid, he was issued a show-cause notice on 18th May, 2002 alleging of his involvement in",

misappropriation and embezzlement of the respondent bank's finances and utilizing the same for his personal use. The petitioner had duly,

responded to the said show-cause. The respondent bank, however, having found the said explanation to be neither convincing nor satisfactory, by a",

communication in writing dated 19th August, 2002 had served upon the petitioner the Articles of Charge and had called upon him to submit written",

statement of defence. Particulars of the Articles of Charge as leveled against the petitioner are extracted hereinbelow:,

"1. Failure to take all possible steps to ensure and protect the interest of the Bank and discharge his duties with utmost integrity, honesty, devotion",

and diligence.,

- 2. Doing acts unbecoming of an Officer employee.,
- 3. He acted otherwise than in his best judgment in the performance of his official duties.,

The show cause memorandum No.NRO:KOL:DP:2710 dated 18th May 2002 will form Statement of Allegations to this Articles of Charge â€,

3. Following the aforesaid, by an office order dated 14th September, 2002, the Disciplinary Authority being the Chief Manager appointed an enquiry",

officer to enquire into the charges leveled against the petitioner. In the interregnum, the petitioner had filed a departmental appeal against the order of",

suspension. Since, the same was kept pending, the petitioner had filed a writ petition, which was registered as W.P. No. 11667 (W) of 2002. On",

contest, the said writ petition was disposed of by an order dated 27th August 2002, by directing the appellate authority to dispose of the appeal",

positively within ten days with a further direction on the disciplinary authority to complete the disciplinary proceeding within two months.,

4. It is the petitioner's case that consequent upon the aforesaid, the departmental appeal was taken up for consideration and the same was",

dismissed. In the meantime, in the pending departmental proceeding, by a communication in writing dated 18th September, 2002, the petitioner had",

requested for assistance of a legal practitioner, inter alia, on the ground of complexities of the allegations and the charges leveled against him. By a",

communication in writing dated 23rd September, 2002 such request for assistance of a legal practitioner was turned down on the ground that the",

presenting officer in the departmental enquiry is not a legal practitioner. The petitioner was, however, permitted to engage an officer of the respondent",

bank for his assistance. According to the petitioner, although, a Coordinate Bench of this Court by its order dated 27th August, 2002 had directed the",

respondents to dispose of the disciplinary proceeding within two months from the date of passing of the said order, despite expiry of the said period the",

enquiry proceeding was continued by the enquiry officer.,

5. Records reveal that the enquiry officer had submitted his findings in the form of a report to the disciplinary authority on 11th January, 2003. By a",

cover of letter dated 13th January, 2003, the petitioner was forwarded with a copy of the enquiry report for him to make representation, if any. The",

petitioner had since, made his representations to the findings of the enquiry officer. In the interregnum, the petitioner had filed a writ petition which",

was registered as W.P. 17178 (W) of 2002 challenging the entire enquiry proceeding. By an order dated 14th January, 2003 the Coordinate Bench of",

this Court had while entertaining the petition granted liberty to the petitioner to challenge the decision of the disciplinary authority, if he is aggrieved",

thereby, by filing a supplementary affidavit. It would appear that by a memorandum dated 26th March, 2003 the disciplinary authority had imposed a",

major penalty in the form of dismissal from the respondent bank. Since then, although, the petitioner had brought the final order on record by filing a",

supplementary affidavit, by an order dated 17th February, 2006, the Coordinate Bench of this Court taking note that the writ petition would require",

determination of factual issues was, inter alia, pleased to dispose of the said petition on the ground of alternative remedy by granting liberty to the",

petitioner to prefer an appeal, by taking all points before the appellate authority. The delay in preferring the appeal was also condoned. In terms of the",

liberty so afforded, the petitioner had preferred an appeal. Unfortunately, since, the appeal was kept pending the petitioner was constrained to move",

yet another writ petition, which was registered as W.P. 18781 (W) of 2006. After the aforesaid writ petition was filed, the departmental appeal was",

disposed of by an order dated 11th August, 2006 confirming the order of dismissal. In the circumstances as noted above, challenging the show-cause",

notice, disciplinary proceeding, the final order and the appellate order, the present writ petition has been filed.",

6. Mr. Moitra, learned senior advocate representing the petitioner, by drawing attention of this Court to page 136 of the writ petition, submits that by a",

communication dated 23rd September, 2002 the petitioner was informed that the preliminary enquiry into the charges leveled against him vide charge-",

sheet dated 19th August, 2002 shall be conducted. It is submitted that since, a preliminary enquiry was held, no final order could have been passed",

based on such enquiry. It is next submitted that the enquiry conducted by the respondents suffers not only from procedural irregularity but violation of,

principles of natural justice. For appropriately participating in the enquiry proceeding, the petitioner had prayed for assistance of a legal practitioner",

since, the presenting officer nominated by the respondent bank was a legally trained person with a L.L.B. Degree and had a background of legal",

practice. Unfortunately, the respondents had declined to adhere to the petitioner's request. Faced with such circumstances, the petitioner was",

compelled to engage a colleague as his defence assistant. Mr. Moitra by referring to Regulation 6(7) of the Union Bank of India Officer,

Employees' (Discipline and Appeal) Regulations 1976 (hereinafter referred to as the "said Regulationsâ€), submits that Regulation 6(7) of the",

said Regulations authorises an employee to take assistance of any other employee not being a legal practitioner unless, the presenting officer appointed",

by the disciplinary authority is a legal practitioner or the disciplinary authority, having regard to the facts and circumstances of the case so permits. By",

drawing attention of this Court to the visiting card of the presenting officer, it is submitted that the same would demonstrate that he is a highly qualified",

person holding L.L.B. Degree. According to Mr. Moitra, the presenting officer was a legally trained person and as such denial of assistance of a legal",

Sl. No., Description of documents

1,"Cumulative Deposit Â Account Pass Â Book, AccountÂ

No. 2534 in the name of Mr. Jyoti Sekhar Das

2,"Cumulative Deposit Account Ledger, CumulativeÂ

Account No. 2534, Folio No. 174 of Mr. Jyoti Sekhar Das

3,"Account Opening form in the Cumulative Deposit Account No.

2534 of Mr. Jyoti Sekhar Das.

4,"Pay-in-slip dated 26.06.2001 bearing the stamp of the Bank for Rs. 4000/-.

5,"Cumulative Deposit Account ledger, Cumulative Account No. 2534Â of Mr. Jyoti Sekhar Das.

6,"Counter foil dated 28.06.2001 for R s.4000/-Â forÂ Mr. Jyoti Sekhar Das.

7,"Counter foil dated Â 31.07.2001 for Rs.4000/- Â of Â Mr. Jyoti Sekhar Das, Cumulative Deposit Account no. 2534.

8,"Counter foil dated Â 31.08.2001 for Rs.4000/- Â of Â Mr. Jyoti Sekhar Das, Cumulative Deposit Account No. 2534.

9,"Pay-in-slip dated 31.08.2001 in the CumulativeÂ

Deposit Account No. 2534 for Rs.4000/- for Mr. Jyoti Sekhar Das.

10,Representation dated 18.11.2001 of Mr. Jyoti Sekhar Das. 11,"a) Representation dated 27.11.2001 of Mr. JyotiÂ Sekhar Das along with Â Counter Â foil Â dated Â 28.06.2001 for Â Rs.4000/- Â of Â Mr. Â Jyoti Sekhar Das.

- b) Cumulative Deposit A/c. No.2534.
- c) Counter foil dated 21.09.2001 for Rs.4000/- of Mr. Jyoti Sekhar Das, Cumulative Deposit Account 2534. d) Counter foil dated 16.10.2001 for Rs.4000/- of Mr. Jyoti Sekhar Das, Cumulative Deposit Account no. 2534. e) Counter foil dated 29.11.2001 for Rs.4000/- of Mr. Jyoti Sekhar Das, Cumulative Deposit Account no. 2534. f) Counter foil dated 29.12.2001 for Rs.4000/- of Mr. Jyoti Sekhar Das, Cumulative Account No. 2534. 12,Letter dated 17.07.2002 given by Mr. Jyoti Sekhar Das 13,Extract of balance book.
- 14,"DRC no. Â 3309108 for Â Rs. Â 75000/- Â issued Â to Â Ishita Â Ghosh Â and Indrajit Ghosh and counter foil 3309108.
- 15,"Application Â form Â for Â loan Â against Â term Â deposit Â receipts Â dated 14.08.2001 of Mrs. Ishita Ghosh, letter of lien â€" 9 deposits of Ishita Ghosh.
- 16,"Letter of Salt Lake City Branch dated 24.11.2001 sent to Regional Office, Â Kolkata Â along Â with Â application Â dated Â 23.11.2001 Â of Â JDS

Technologies Â Pvt. Â Ltd. Â Application Â dated Â 28.11.2001 Â of Â JDS Technologies Pvt. Ltd. addressed to the Branch Manager, letter of lien (Deposits) of Ishita Ghosh and others containing 28 DRCs 17,"Letter of Banani Sen, Computer Operator, Salt Lake City Branch, Kolkata

18,"Letter dated 24.12.2001 of Ishita Ghosh addressed to the Branch Manager, Salt Lake City Branch, Kolkata 19,"Bearer cheque no. 328101 dated 01.11.2001 for Rs.50000/-Â issued by Mrs. M Sarkar.

20,Counter foil no. 3309333 of Urmila Singh for Rs.12000/-21,"Letter dated 06.12.2001 of Urmila Singh addressedÂ to the Manager, Union Bank of India, Salt Lake City Branch, Kolkata

22,"Letter dated 31.12.2001 of Chandrika Prasad Singh addressed to

,"the Manager, Union Bank of India, Salt Lake City Branch, Kolkata 23,"Counter Â foil Â no. Â 3309058 Â for Â Rs. Â 100000/- Â issued Â to Â Dipsikha Chowdhury dated 23.07.2001 24,"Counter Â foil Â no. Â 3309038 Â for Â Rs.25000/- Â issued Â to Â Sampa Â Ray Mondal dated 18.07.2001 25,"FDR Â No. Â 6872028 Â dated Â 10.07.2001 Â issued Â to Â Mamta Â Dey Â and Naina Dey, counter foil dated 10.07.2001 of Mamta Dey and Naina Dey for Rs. 8000/-

26,"Debit and Credit vouchers dated 08.05.2002 pertaining to Suspense Account Fraud of Rs. 8286/-

27,Report on actual or suspected frauds in Banks.

28,"Letter dated 05.06.2002 of Branch Manager, SaltÂ Lake City Branch addressed to Officer-in-Charge Bidhan Nagar Police Station, Kolkata.

18.05.2002,"The writ petitioner was issued with a show cause notice for Â Â resorting Â Â to Â misappropriation/embezzlement Â Â of money given to him by bank customers for depositing in the Â bank Â â and Â for Â issuing Â fake/bogus Â DRCs/FDRs, Cumulative Deposit Account.

The show cause notice was issued Â with Â the Â details Â of Â those Â activities Â indicated therein.

11.06.2002,"The Â writ Â petitioner Â submitted Â reply Â to Â the Â said Â show cause notice dated 18.05.2002.

19.08.2002,"A charge Â sheet Â was Â issued Â intimating Â that Â the Â show cause notice datedÂ

18.05.2002 would form statement of

23.09.2002,"The Â petitioner Â was Â informed Â about Â holding Â of Â â a preliminary enquiry to be held on 05.10.2002Â

at 11.00

A.M. at Nodal Regional Officer, Kolkata.

allegation to this Articles of Charge.

05.10.2002,"Preliminary enquiry held wherein on being asked the writ petitioner denied the charges levelled against him. Accordingly, Â the Â Enquiry Â Officer Â proceeded Â with Â the enquiry.

24.10.2002

to 11.12.2002", The regular enquiry held on diverse dates.

11.01.2023,"The Â Enquiry Officer submitted Â his Â report holding Â him guilty of the charges.

13.01.2003,"The report of the Enquiry Officer was supplied to the writ petitioner.

24.01.2003,"The \hat{A} \hat{A} \hat{A} writ \hat{A} \hat{A} petitioner \hat{A} \hat{A} \hat{A} submitted \hat{A} \hat{A} his \hat{A} \hat{A} representation \hat{A} \hat{A} in connection with the said Enquiry Report.

26.03.2003,"By Â Â a Â Â memorandum Â Â no. Â Â NRO:Kol:DP:3964 Â Â dated 26.03.2003, Â the Â Disciplinary Â Authority Â imposed Â the punishment of dismissal from the service of the bank

without notice.

05.04.2006,"The Â writ Â petitioner Â preferred Â an Â appeal Â in Â connection with the order of dismissal passed by the Disciplinary Authority.

11.08.2006,"The Â Appellate Â Authority Â by Â an Â order Â confirmed Â the punishment Â imposed Â upon Â the Â writ Â petitioner Â by rejecting the Appeal preferred by him.

07.12.2006,"Hence the writ petitioner has approached thisÂ
Hon'ble Court challenging the disciplinaryÂ
proceedings including the imposition ofÂ
punishment by affirming the present
writ application.

Dates, Real state of affairs

18.05.2002,"Theâ writâ petitionerâ wasâ servedâ withâ theâ showâ cause notice.

,"It Â has Â been specifically mentioned Â in Â the Â said Â show cause that he would be provided with the opportunity of inspecting the documents and to take note thereof for his Â Â defence. Â Â This Â Â opportunity Â Â was Â â afforded Â â in compliance with proviso to Regulation 6(3) of the said Regulation 1976.

11.06.2002,"After a period of one month he replied toÂ the said show cause notice. In his reply heÂ never alleged that he was not Â allowed Â Â either Â to Â inspect Â the Â Â documents Â or disallowed Â to Â take Â Â note Â to Â prepare Â his Â defence. Moreover. Â never Â Â ever Â Â intimated Â Â the Â Disciplinary AuthorityÂ that without the copies of documents or the list thereof he was unable to give proper reply. 19.08.2002, "The Â writ Â petitioner Â was Â served Â with Â the Â Articles Â of Charge. Towards the endÂ of the said document. it is made clear thatÂ show cause shall form part of the said document. Â Admittedly, Â writ petitioner Â did Â not submit any reply to the Articles ofÂ Charge. Therefore, there is no earthly reasonÂ to allege violation of Regulation 6(3) of Â

the Â said Â Regulation Â in Â as Â much Â as Â no Â scope Â for

suffering any prejudice.

05.10.2002,PO submitted the list of documents.

,"AO asked Â for Â time Â for Â inspection Â of Â the Â documents mentioned in the list.

24.10.2002,AO informed that inspection was done.

,AO asked for the documents for effective crossexamination.

26.10.2002,"Enquiry Â Officer Â directed Â Â to Â start Â examination Â of management's witness as the documentsÂ

management's witnesses.

31.10.2002,"Enquiry Â Officer Â directed Â the Â PO Â to Â supply Â copies Â of documents Â to Â the AO even before starting the cross-

examination of management's witnesses.

required by AO was to cross-examine the

05.11.2002,

06.11.2002,

07.11.2002,

08.11.2002,

09.11.2002,

11.11.2002 &

12.11.2002","AO cross-examined MW-1 for 7 days by putting 159 questions in cross-examination.

13.11.2002,AO cross-examined MW-1 on re-examination by PO.

14.11.2002,

15.11.2002,

16.11.2002,

22.11.2002, &

23.11.2002","AO cross-examined Â MW-1 Â for Â 7 Â

days Â by Â putting Â 50 questions in cross-

examination.

26.11.2002

to 30.11.2002", "The writ petitioner during his evidence inÂ

chief dealt with each and every document

exhibited by the bank's witness. Â It Â is Â

well Â accepted Â without Â having Â copies

thereof. Â he Â could Â not Â have Â

explained Â the Â same Â nor

cross-examined the management's witnesses.

16. By referring to the judgment delivered in the case of (i) Regional Manager, UCO Bank & Anr. v. Krishna Kumar Bhardwaj, reported in (2022) 5",

SCC 695; (ii) Kalipada Das v. State of West Bengal & Ors., reported in (2009) SC OnLine Cal 1424; (iii) State of Uttar Pradesh v. Sudhir Kumar",

Singh & Ors., reported in (2020) SCC OnLine SC 847, it is submitted that mere non-supply of documents is not sufficient to vitiate the enquiry, a case",

of prejudice must be made out. Since, the petitioner has failed to demonstrate that he suffered prejudice and since, he was given ample opportunity to",

cross-examine, it cannot be argued that there has been violation of principles of natural justice. By referring to the enquiry report, it is submitted that it",

is not the case of the petitioner that the enquiry report is not based on materials on record or is based on no evidence. From the plain reading of the,

enquiry report, it would be apparent and clear that the same is supported by materials. In view thereof, no interference is called for.",

17. Heard the learned advocates appearing for the respective parties and considered the materials on records. As would appear from the submissions,

made on behalf of the petitioner, the petitioner primarily questions the validity of the domestic enquiry on the procedural irregularity committed by the", enquiry officer, mainly on two grounds.",

18. Firstly, the question of not affording opportunity to the petitioner to engage a legal practitioner to defend, notwithstanding the presenting officer",

being a legal expert is taken up for consideration. In this context, it must be noted that the presenting officer is an employee of the respondent bank.",

The petitioner in order to demonstrate that the presenting officer is a legal expert has placed reliance on the visiting card of the presenting officer. It,",

however, appears that the disciplinary authority by a communication in writing dated 23rd September, 2002, while turning down the request of the",

petitioner for assistance of a legal practitioner had claimed that unless, the presenting officer in the departmental enquiry is a legal practitioner, the",

petitioner cannot be entitled to the assistance of a legal practitioner. It has been clarified that the presenting officer was not a legal practitioner. In this,

context, it may be relevant to consider Regulation 6(7) of the said Regulations which stipulates as under:",

" The Officer Employee may take the assistance of any other Officer Employee but may not engage a Legal Practitioner for the purpose,

unless the Presenting Officer; appointed by the Disciplinary Authority is a Legal Practitioner or the Disciplinary Authority, having regard",

to the circumstances of the case so permits.â€,

19. In the case of Board of Trustees of the Port of Bombay (supra), the Hon'ble Supreme Court while taking note of the seriousness of the",

charges and the adverse verdicts which may have the effect of destroying the future of the delinquent employee and further taking note of the fact,

that where an employer has on his pay rolls labour officers, legal advisors, lawyers in the grab of employees who are appointed Presenting-cum-",

Prosecution Officers and where the rules do not place an embargo on the right of the delinquent employee to be represented by a legal practitioner,",

the matter would be in the discretion of the enquiry officer whether looking to the nature of charges, the type of evidence and, complex or simple issue",

that may arise in course of enquiry, the delinquent in order to afford a reasonable opportunity to defend himself should be permitted to appear through",

a legal practitioner.,

20. In the present case, however, since there is a stipulation contained in the said Regulations which authorises the disciplinary authority to exercise his",

discretion, the order dated 23rd September, 2002 refusing legal assistance to the petitioner cannot be said to be dehors the provisions of the said",

Regulations. Notwithstanding the aforesaid, the question of exercising of discretion is still at large. The judgment relied on by the petitioner in the case",

of J. K. Aggarwal (supra) cannot come in assistance of the petitioner as in the said case the particular service rule governing the disciplinary,

proceeding did not create an embargo on the appointment of legal practitioner. To morefully appreciate the same, paragraph 4 of the aforesaid",

judgment is extracted hereinbelow:,

"4. In the present case, the matter is guided by the Provisions of Rule 7(5) of the Haryana Civil Services (Punishment and Appeal) Rules,",

1952 which says:,

"7.(5) Where the punishing authority itself enquires into any charge or charges or appoints an enquiry officer for holding enquiry,

against a person in the service of the government, it may, by an order, appoint a government servant or a legal practitioner to be known as",

a "presenting officer†to present on its behalf the case, in support of the charge or charges.",

The person against whom a charge is being enquired into, shall be allowed to obtain the assistance of a government servant, if he so",

desires, in order to produce his defence before the enquiring officer. If the charge or charges are likely to result in the dismissal of the",

person from the service of the government. Such person may, with the sanction of the enquiry officer, be represented by counsel.â€",

(Underlining supplied),

It would appear that in the inquiry, the respondent-Corporation was represented by its Personnel and Administration Manager who is stated to be a",

man of law. The rule itself recognises that where the charges are so serious as to entail a dismissal from service the inquiry authority may permit the,

services of a lawyer. This rule vests a discretion. In the matter of exercise of this discretion one of the relevant factors is whether there is likelihood,

of the combat being unequal entailing a miscarriage or failure of justice and a denial of a real and reasonable opportunity for defence by reasons of the,

appellant being pitted against a presenting officer who is trained in law. Legal Adviser and a lawyer are for this purpose somewhat liberally construed,

and must include "whoever assists or advises on facts and in law must be deemed to be in the position of a legal adviserâ€. In the last analysis, a",

decision has to be reached on a case to case basis on the situational particularities and the special requirements of justice of the case. It is,

unnecessary, therefore, to go into the larger question "whether as a sequel to an adverse verdict in a domestic enquiry serious civil and pecuniary",

consequences are likely to ensue, in order to enable the person so likely to suffer such consequences with a view to giving him a reasonable",

opportunity to defend himself, on his request, should be permitted to appear through a legal practitioner†which was kept open in Board of Trustees",

of the Port of Bombay v. Dilipkumar [(1983) 1 SCC 124 : (1983) 1 SCR 828] . However, it was held in that case (SCC p. 132, para 12)",

"… In our view we have reached a stage in our onward march to fair play in action that where in an enquiry before a domestic tribunal,

the delinquent officer is pitted against a legally trained mind, if he seeks permission to appear through a legal practitioner the refusal to",

grant this request would amount to denial of a reasonable request to defend himself and the essential principles of natural justice would be,

violated….â€â€,

21. The respondents, however, have relied on the judgment delivered in the case of Rajasthan Marudhara Gramin Bank (RMGB) (supra) to, inter alia,",

contend that there is no absolute right in favour of the delinquent officer to be represented by a counsel of his choice in the departmental proceeding,

and the same can be restricted by the employer. I find that the issue involved in the present petition is not limited to whether there is an absolute right,

in favour of the delinquent officer to be presented by a counsel. Having regard to the aforesaid, I find that the aforesaid judgment does not assist the",

respondents at all. Insofar as the judgment relied on by the respondents in the case of Dinesh Chandra Pandey (supra) is concerned, I find that in the",

said judgment the Hon'ble Supreme Court in paragraphs 13 and 14 by relying on the service regulations and the opportunity available to the,

delinquent to appoint a legal expert has, inter alia, pleased to observe as follows:",

"13. While Rule 14 deals not only with imposition of punishment but also gives the entire procedure which is required to be followed by the enquiry,

officer as well as the Disciplinary Authority before inflicting any punishment upon the charged officer, Rule 14(8) deals with providing of legal",

assistance or engagement of a legal practitioner during the course of a departmental enquiry. As the reliance has been placed by both the parties on,

this Rule, it will be useful to reproduce the same here:",

 \hat{a} €~14. (8) The government servant may take the assistance of any other government servant to present the case on his behalf, but may not",

engage a legal practitioner for the purpose unless the presenting officer appointed by the Disciplinary Authority is a legal practitioner, or,",

the Disciplinary Authority, having regard to the circumstances of the case, so permits.'",

14. The bare reading of this Rule shows that the government servant may take the assistance of any other government servant to represent,

his case but may not engage a legal practitioner for the purpose unless the presenting officer appointed by the authority is a "legal,

practitioner†or the Disciplinary Authority, having regard to the circumstances of the case, so permits. The expression "may†cannot",

be read as "shallâ€. The normal rule is that a delinquent officer would be entitled to engage another officer to present his case. But if,

the presenting officer is a "legal practitionerâ€, he may normally be permitted to engage a legal practitioner. The third category is where",

the Disciplinary Authority having regard to the circumstances of the case, so permits. It is, therefore, not absolutely mandatory that the",

Disciplinary Authority should permit the engagement of a legal practitioner irrespective of the facts and circumstances of the case. There is,

some element of discretion vested with the authority which, of course, has to be exercised properly and in accordance with the settled",

principles of service jurisprudence.â€,

22. As would appear from the above, Rule 14(8) as recorded therein is somewhat similar to Regulation 6(7) of the said Regulations, which creates an",

embargo on the petitioner seek appointment of a legal practitioner unless, the conditions for appointment are satisfied. However, it may be noticed that",

a discretion vests in the authority as regards permitting the delinquent to be represented by a legal practitioner. For the present, this Court is of the",

opinion that the order dated 23rd September, 2002 refusing to permit the petitioner to be represented by a legal practitioner in the enquiry does not",

appear to be contrary to the provision of Regulation 6(7) of the said Regulations further, taking note of the fact that the petitioner has failed to",

demonstrate that he had suffered any prejudice for not being able to avail the assistance of a legal practitioner, the opinion of the disciplinary authority",

in refusing to permit the petitioner to be represented by a legal practitioner, does not require further consideration.",

23. Secondly, it has been contended on behalf of the petitioner that the enquiry stands vitiated by reasons of failure on the part of the respondents to",

disclose the list of witnesses and the list of documents along with enquiry report. Admittedly, in this case, it is noticed that the disciplinary authority did",

not make any disclosure along with the Articles of Charge dated 19th August, 2002.",

24. From the enquiry proceeding it would appear that after the enquiry proceeding had commenced, the presenting officer had not only submitted a list",

of documents comprising of 28 several documents but a list of witnesses who were all associated with the respondent bank. It would also appear from,

the minutes of the enquiry proceeding held on 5th October, 2002 that the aforesaid disclosure was a complete surprise to the petitioner. The enquiry",

officer, however, appears to have acted reasonably in directing the presenting officer to arrange inspection of the documents at the branch.",

25. From the records of the proceeding, it appears that notwithstanding the petitioner through the assisting officer having requisitioned 12 several",

documents on 5th October, 2002, the entirety of the aforesaid documents was not disclosed. It appears that on 24th October, 2002, the petitioner",

through the assisting officer had requested 13 other documents. Inspection of such documents were ordered by the enquiry officer on the following,

day. Unfortunately, the records reveal that on 26th October, 2002 when the proceeding again started, the petitioner had invited the attention of the",

enquiry officer that despite defence documents being requisitioned during the proceeding held on 5th October, 2002 and despite the enquiry officer",

directing inspection thereof, the same were not made available till that date. Similarly, other defence documents requisitioned by the petitioner during",

the proceeding held on 24th October, 2002 were not provided. Since, in absence of such documents it was extremely difficult to cross-examine the",

prosecution witnesses effectively, an adjournment was sought for.",

The enquiry officer, however, by refusing adjournment had permitted the proceeding to continue by observing as follows "Can the Management",

case start by producing Management witnesses pending furnishing copies of defence documents to the CSO?,

The IA having carefully examined the various contentions and apprehensions of the CSO answers the above question in the affirmative and holds that,

furnishing copies of defence documents is intended for preparing the defence of the CSO and therefore the Management case shall proceed,

notwithstanding the fact that copies of defence documents could not be made available at the commencement of Examination-in-Chief of,

Management witnesses.,

The PO may, therefore, present Management witness to enable the inquiry to hear the witness.â€",

26. Records also reveal that the enquiry officer permitted the enquiry to proceed on 29th October, 2002, though the requisitioned defence documents",

were made available only on the previous evening. Although, the petitioner had sought for an adjournment to prepare and go through the management",

documents, such prayer was not allowed. In course of the departmental proceeding on 29th October, 2002, the presenting officer once again tendered",

additional documents without making available copies thereof, or offering inspection thereof to the petitioner. Notwithstanding objection, the enquiry",

officer had permitted such documents to be taken on record. On the subsequent date, on 30th October, 2002, once again the presenting officer was",

permitted to introduce additional documents to be disclosed. Notwithstanding objection raised on behalf of the petitioner, the presenting officer was",

permitted to introduce new documents/ vouchers dated 8th August, 2001 as according to the enquiry officer the same related to routine transactions of",

the respondent bank.,

27. It is noticed that Mr. Moitra by placing reliance on the judgment delivered by a Coordinate Bench of this Hon'ble Court in the case of,

Himangshu Kumar Bose v. Union of India (supra) has, inter alia, claimed that unless, a delinquent is permitted reasonable opportunity to defend in",

conformity with the principles of natural justice, the same renders the enquiry invalid. In the said case, the grievance of the petitioner was that",

although, the petitioner by his letter had sought about 10 documents and statements of witnesses mentioned in the charge-sheet and the report of the",

vigilance inspector, only copies of some of the documents were given and inspection of some of the documents were allowed but a number of other",

documents, asked for, had not been supplied. It is, in that context, the Coordinate Bench of this Hon'ble Court in paragraph 6 was, inter alia,",

pleased to observe as follows:,

"6. In my view the first three grievances of the petitioner have substance and the enquiry which was held cannot be sustained for the,

reasons which are discussed hereinafter.,

It is an accepted position in law that; the necessity of supplying copy of a document will have to be judged not only from the stand point of,

the prosecuting authority but also from the stand point of the defence. A document may not at all be relevant or useful for the purpose of,

prosecution but may be of immense value for the purpose of defence. The reason, justifying the recognition of this principle, is not far to",

seek. The right to cross-examine a particular witness, on which reliance has been placed by the prosecution, is a fundamental part of the",

principle of natural justice. Keeping the defence or the delinquent deprived of the previous, statements or reports renders illusory such a",

right. No doubt, normally, the rules of natural justice are intended to supplement the law and not to supplant it and their application can be",

excluded either by express words or by necessary implication, yet where it is found that the rules are silent the principle operates with full",

force and a Court of law would not entertain an argument that even if such principle had been observed the result would have been the,

same, as justice must not only be done but must be shown to have been done. The grievance of the petitioner about the justice being denied",

to him as proved by non supply of the copy of the necessary documents has been sought to be countered by Mr. Ghose for the respondents,

saying that the Rules do not proved for any opportunity being given to the delinquent at the stage of fact finding preliminary enquiry.,

Reliance was placed on the principle laid down in the case of Champak Lal vs. Union of India reported in AIR 1964 SC 1854. This case,",

however, is distinguishable on facts in as much as the termination of service in that case was made not in course of disciplinary proceeding",

but in terms of the contract and accordingly principles of article 311(2) were found in applicable.â€,

28. Mr. De has, however, attempted to distinguish the said judgment by, inter alia, contending that the same had been delivered prior to decision",

rendered by the Hon'ble Supreme Court in the case of State Bank of Patiala. v. S. K. Sharma., reported in (1996) 3 SCC 364 and the Court failed",

to take note of the prejudice caused, I am, however, not in agreement with the same as the issue of prejudice caused would be apparent from",

paragraph 6 of the said judgment.,

29. On the aforesaid issue as regards the stage when opportunity for inspection is to be given to the delinquent, reliance has been placed by the",

petitioner in the case of Committee of Management, Kisan Degree College v. Shambhu Saran Pandey & Ors., reported in (1995) 1 SCC 404. The",

Hon'ble Supreme Court in paragraph 5 thereof has clearly reiterated that if the management seeks to rely on any documents in proof of the,

charge, the principles of natural justice require that such copies of documents need to be supplied to the delinquent. If the documents are voluminous",

and cannot be supplied to the delinquent, an opportunity has to be given to him for inspection of the documents. It would be open to the delinquent to",

obtain appropriate extracts at his own expense. If that opportunity is not given, it would be violative of the principles of natural justice. To morefully",

appreciate the same, paragraph 5 of the aforesaid judgment is extracted hereinbelow:",

"5. On the facts and circumstances, we are of the view that at the earliest the respondent sought for the inspection of documents",

mentioned in the charge-sheet and relied on by the appellant. It is settled law that after the charge-sheet with necessary particulars, the",

specific averments in respect of the charge shall be made. If the department or the management seeks to rely on any documents in proof of,

the charge, the principles of natural justice require that such copies of those documents need to be supplied to the delinquent. If the",

documents are voluminous and cannot be supplied to the delinquent, an opportunity has got to be given to him for inspection of the",

documents. It would be open to the delinquent to obtain appropriate extracts at his own expense. If that opportunity was not given, it would",

violate the principles of natural justice. At the enquiry, if the delinquent seeks to support his defence with reference to any of the documents",

in the custody of the management or the department, then the documents either may be summoned or copies thereof may be given at his",

request and cost of the delinquent. If he seeks to cross-examine the witnesses examined in proof of the charge he should be given the,

opportunity to cross-examine him. In case he wants to examine his witness or himself to rebut the charge, that opportunity should be given.",

In this case, at the earliest, the delinquent sought for inspection of the documents. It is now admitted in the affidavits filed in this Court and",

in the letter written by the enquiry officer, that some of the documents were seized by the police after the murder of the Manager of the",

appellant-institution on 31-7-1980 for investigation. In that case the respondent was also one of the accused charged for the offences,

under Section 302 read with Section 120-B IPC. It is now an admitted fact that in Sessions Trial No. 228 of 1981 dated 31-7-1986 he was,

convicted for the said offence and was sentenced to undergo imprisonment for life. It would appear that he filed an appeal in the High,

Court and bail was granted to him.â€,

30. On the same issue, the petitioner has also relied on the judgment delivered in the case of Kumaon Mandal Vikas Nigam Ltd. v. Girja Shankar Pant",

& Ors., reported in AIR 2001 SC 24, an unreported judgment delivered by the Hon'ble Supreme Court in the case of The Inspector of",

Panchayats and District Collector, Salem v. S. Arichandran & Ors. in Civil Appeal No. 6776 of 2022, the judgements in the cases of S. L. Kapoor v.",

Jagmohan & Ors., reported in (1980) 4 SCC 379 and Professor Ramesh Chandra v. University of Delhi & Ors., reported in 2015 SCC OnLine SC",

103.,

31. Thus, from the aforesaid, it would be clear that the enquiry proceeding was conducted not in free and fair manner. Not only the disciplinary",

authority held back relevant documents and list of witnesses from the petitioner at the time of issuance of the charge-sheet and the petitioner was,

called for to file his defence statement, but also once, the proceeding started the presenting officer on more than one occasion was permitted to",

introduce new documents and witnesses. The enquiry proceeded even without offering the petitioner inspection on the pretext that the same would be,

provided to the petitioner before he is permitted to cross-examine. In my view, although, it has been vehemently argued by Mr. De by placing reliance",

on the judgment delivered in the cases of Regional Manager, UCO Bank & Anr. (supra), Kalipada Das (supra), Himangshu Kumar Bose (supra) and",

State of Uttar Pradesh (supra) that mere non-supply of documents is not sufficient to vitiate the enquiry and a case of prejudice must be made out, I",

find that there can be no grater prejudice suffered by the petitioner than defending the enquiry of this nature without being afforded with due,

opportunity to appreciate the documents which the management wishes to rely. On more than one occasion, the petitioner had been surprised by",

introduction of new documents and the enquiry officer permitted the presenting officer to introduce new documents as a matter of course without,

insisting for any explanation. In the case of Regional Manager, UCO Bank (supra), only copy of one particular document was not made over though,",

he was afforded inspection thereof. In the said facts, the delinquent having failed to establish the prejudice suffered by him the Hon'ble Supreme",

Court was pleased to observe that the delinquent having failed to identify the prejudice caused and the charges having been proved it was held that the,

High Court had exceeded in its jurisdiction in interfering the disciplinary proceeding.,

32. In the case of Kalipada Das (supra) although, the name of two particular witnesses did not appear in the charge memo, but prior to fixation of the",

date of examination the enquiry officer had disclosed the names of witnesses and issued summons for their appearances. Documents were marked,

exhibits without objection in the presence of the delinquent. Further the delinquent, in the said case without filing any objection had participated in the",

enquiry and had also declined to cross-examine. In the said facts, the Court observed that the delinquent had failed to make out a case of prejudice.",

Admittedly in this case, the Articles of charge is bereft of not only the list of documents but list of witnesses. The said judgment is, thus, distinguishable",

in the facts of the present case. In the case of State of Uttar Pradesh (supra), it appears that in paragraph 39, the Hon'ble Supreme Court by",

analysing several authorities had been pleased to observe as follows:,

"39. In Aligarh Muslim University v. Mansoor Ali Khan [Aligarh Muslim University v. Mansoor Ali Khan, (2000) 7 SCC 529 : 2000 SCC",

(L&S) 965], the aforesaid authorities were relied upon, and the answer given was that there is no absolute rule, and prejudice must be",

shown depending on the facts of each case, as follows : (SCC pp. 539-40, paras 24-25)",

"24. The principle that in addition to breach of natural justice, prejudice must also be proved has been developed in several cases. In",

K.L. Tripathi v. SBI [K.L. Tripathi v. SBI, (1984) 1 SCC 43 : 1984 SCC (L&S) 62] Sabyasachi Mukharji, J. (as he then was) also laid down",

the principle that not mere violation of natural justice but de facto prejudice (other than non-issue of notice) had to be proved. It was,

observed, quoting Wade's Administrative Law (5th Edn., pp. 472-75), as follows : (SCC p. 58, para 31)",

 \hat{a} €~31. \hat{a} €¦ [I]t is not possible to lay down rigid rules as to when the principles of natural justice are to apply, nor as to their scope and",

extent. … There must also have been some real prejudice to the complainant; there is no such thing as a merely technical infringement of,

natural justice. The requirements of natural justice must depend on the facts and circumstances of the case, the nature of the inquiry, the",

rules under which the tribunal is acting, the subject-matter to be dealt with, and so forth.'",

Since then, this Court has consistently applied the principle of prejudice in several cases. The above ruling and various other rulings taking the same",

view have been exhaustively referred to in State Bank of Patiala v. S.K. Sharma [State Bank of Patiala v. S.K. Sharma, (1996) 3 SCC 364: 1996",

SCC (L&S) 717] . In that case, the principle of "prejudice†has been further elaborated. The same principle has been reiterated again in Rajendra",

Singh v. State of M.P. [Rajendra Singh v. State of M.P., (1996) 5 SCC 460]",

25. The "useless formality†theory, it must be noted, is an exception. Apart from the class of cases of "admitted or indisputable facts leading",

only to one conclusion†referred to above, there has been considerable debate on the application of that theory in other cases. The divergent views",

expressed in regard to this theory have been elaborately considered by this Court in M.C. Mehta [M.C. Mehta v. Union of India, (1999) 6 SCC 237]",

referred to above. This Court surveyed the views expressed in various judgments in England by Lord Reid, Lord Wilberforce, Lord Woolf, Lord",

Bingham, Megarry, J. and Straughton, L.J. etc. in various cases and also views expressed by leading writers like Profs. Garner, Craig, de Smith,",

Wade, D.H. Clark, etc. Some of them have said that orders passed in violation must always be quashed for otherwise the court will be prejudging the",

issue. Some others have said that there is no such absolute rule and prejudice must be shown. Yet, some others have applied via media rules. We do",

not think it necessary in this case to go deeper into these issues. In the ultimate analysis, it may depend on the facts of a particular case.â€â€",

From the aforesaid it would appear that there can be no technical infringement of natural justice and real prejudice must be shown as against,

apprehension. This, however, does not appear to be a case of mere apprehension of prejudice.",

33. From the enquiry proceeding, it would be apparent that the manner in which the enquiry was conducted, the petitioner had been severely",

prejudiced. I have no doubt in my mind that the petitioner had been denied the reasonable opportunity to defend. Having regard to the aforesaid and,

taking note of the seriousness of the charges, I am of the view that the stigma could not have been attached to the petitioner without the petitioner",

being afforded with appropriate opportunity to defend. In view thereof, the enquiry proceeding having been vitiated on the grounds discussed above,",

stands set aside. As a sequel thereto the final order of punishment inflicted by the disciplinary authority dated 26th March, 2003 is also set aside. I find",

that the appellate authority did not appropriately address the aforesaid issue consequentially, the order dated 11th August, 2006 passed by the appellate",

authority also stands set aside. In view of the aforesaid, finding the question, whether the enquiry could be continued beyond 26th October 2002,",

having become academic, it is not necessary to discuss the same.",

34. The petitioner, however, in the interregnum has already reached the age of superannuation and as such neither do I find any reason nor there is",

any opportunity to refer back the petitioner to the respondents for a fresh enquiry. At the same time, taking note of the fact that the petitioner did not",

render any service with the respondents nor there being any averment in the petition that the petitioner remained otherwise unemployed from the date,

of dismissal, I am of the view that no compensatory relief in the form of back wages post the order of termination can be awarded. The petitioner",

shall, however, be entitled to all consequential benefits including the differential amount of his actual salary by treating the petitioner to be in service on",

the date of passing of the final order of dismissal less the subsistence allowance already paid. The petitioner shall also be entitled to all consequential,

benefits by treating him to be in notional service until he reached the age of superannuation.,

- 35. With the aforesaid observations and directions, the writ petition stands disposed of.",
- 36. There shall be no order as to costs.,
- 37. In view of disposal of the writ petition the connected application being CAN 1 of 2008 being an application for fixing a date for early hearing,

having become infructuous also stands disposed of.,

- 38. Let the original records be returned to the learned advocate on record for the respondents against a proper receipt to be retained in the file.,
- 39. Urgent Photostat certified copy of this order, if applied for, be made available to the parties upon compliance of necessary formalities.",